

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE/ कृषि मंत्रालय में राज्य मंत्री (SHRI ANNASAHEB P. SHINDE) : (a) Yes, Sir

(b) and (c) The main demands of the workers which lead to the strike were :—

(i) Departmentalisation of labour working at railway sidings at Calcutta, in the Pandua depot, in Jagannathghat group of depots in Calcutta, Central Warehousing Corporation/State Warehousing Corporation depots where labour has not yet been departmentalised and in the three depots in Bihar viz. Jamshedpur, Gaya and Mokameh;

(ii) Re-employment of about 700 workers alleged to have been retrenched by the storing agents and abolition of storing agency system,

(iii) Introduction of monthly wages for departmentalised workers

(d) and (e). A negotiated settlement had been reached and the hunger strike was called off from the afternoon of 11th May, 1971.

LOCK OUT IN JAMSHEDPUR ENGINEERING CO.

*431 DR. K MATHEW KURIAN :
SHRI SALIL KUMAR GAN-
GULY :
SHRI SASANKASEKHAR
SANYAL :

Will the Minister of LABOUR AND REHABILITATION/श्रम और पुनर्वास मंत्री be pleased to state :

(a) whether the attention of the Government of India has been drawn to the lock-out of the Jamshedpur Engineering and Manufacturing Company (Jemco), Jamshedpur;

(b) if so the reaction of Government thereto

(c) whether Government have taken any steps to lift the lock-out; and

(d) if not the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND REHABILITATION/श्रम और पुनर्वास मंत्रा-

लय में उप मंत्री (SHRI BALGOVIND VERMA) : (a) to (d) The matter fall within the jurisdiction of the State Government who have intimated that the lock-out was lifted from May 20, 1971.

भविष्य निधि अधिनियम में संशोधन

*432. श्री सूरज प्रसाद : क्या श्रम और पुनर्वास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार भविष्य निधि अधिनियम में संशोधन करने का विचार रखती है;

(ख) यदि हाँ, तो प्रस्तावित संशोधन के कब तक कर दिये जाने की संभावना है, और

(ग) सरकारी कर्मचारियों को इसके क्या लाभ प्राप्त होंगे ?

[AMENDMENT OF PROVIDENT FUND ACT

432 SHRI SURAJ PRASAD : Will the Minister of LABOUR AND REHABILITATION/श्रम और पुनर्वास मंत्री be pleased to state :

(a) whether Government propose to amend the Provident Fund Act;

(b) if so, by when the proposed amendment is likely to be affected; and

(c) what benefits will Government employees derive from it ?]

श्रम और पुनर्वास मंत्रालय में उप मंत्री (श्री बालगोविन्द वर्मा) : (क) से (ग) अन्य बातों के साथ-साथ दृढ़ सम्बन्धी उपबन्धों को और कठोर बनाने के लिए कर्मचारी भविष्य निधि और परिवार पेंशन निधि अधिनियम, 1952 में संशोधन करने के कुछ प्रस्ताव विचाराधीन हैं ।

[THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND REHABILITATION/श्रम और पुनर्वास मंत्रालय में उप मंत्री (SHRI BALGOVIND VERMA) : (a) to (c) Certain proposals for amendment of the

[] English translation.